

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO.140/I&BP/NCLT/MB/MAH/2017**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

SHRI ASHOK KUMAR MISHRA
MEMBER (TECHNICAL)

In the matter of Sections 433(e),434 and 439 of the Companies Act, 1956 ;

Shriram City Union Finance Limited.

.....Petitioner.

Versus

Remanika Apparels Private Limited.

.....Respondent.

PRESENT ON BEHALF OF THE PARTIES

Mr. Anand Poojari Advocate for the Petitioner.

ORDER

Heard on : 07.07.2017.

Pronounced on : 12.07.2017

1. The Learned Representative of the Petitioner is present.
2. The Learned Representative from the side of the Petitioner made a statement that the Petitioner suo moto is willing to "Withdraw" the Petition.
3. It is duly noted in the Order Sheet by the Learned Counsel of the Petitioner as under :-
"I do not desire to pursue the matter. Kindly permit to withdraw the Petition."
4. Suo moto "Withdrawal" of the Petition granted.
5. Petition is dismissed as withdrawn. No Order as to costs. Consigned to Records.

Sd/-

Ashok Kumar Mishra
Member (Technical)
Dated 11.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)